

आयकर अपीलीय अधिकरण, अहमदाबाद न्यायपीठ 'बी' अहमदाबाद।
IN THE INCOME TAX APPELLATE TRIBUNAL
"B" BENCH, AHMEDABAD

BEFORE SHRI P.M. JAGTAP, VICE-PRESIDENT
AND SMT. SUCHITRA R. KAMBLE, JUDICIAL MEMBER

ITA No. 215/Ahd/2021
Assessment Year : 2015-16

Shri Prabhakaran Mangat, 7E-FG, Vishraam Aanandita Apartment, Mammiyoor, Guruvayur, Chavakkad, Thrissur, Kerala-380101 PAN : AQFPM 6706 J	Vs	The Pr. Commissioner of Income-tax-3, Ahmedabad
अपीलार्थी/ (Appellant)		प्रत्यर्थी/ (Respondent)
Assessee by :		Withdrawal Application
Revenue by :		Shri Alok Kumar, CIT-DR

सुनवाई की तारीख/Date of Hearing : 07/07/2022
घोषणा की तारीख /Date of Pronouncement: 07/07/2022

आदेश/O R D E R

PER P.M. JAGTAP, VICE-PRESIDENT :

This appeal filed by the assessee is directed against the order of the learned Principal Commissioner of Income-tax, Ahmedabad-3 ("PCIT" in short) dated 31.03.2021 passed under Section 263 of the Income-tax Act, 1961 ("the Act" in short).

2. At the time of hearing fixed in this case on 07.07.2022, it is noticed that the learned Counsel for the assessee has filed a letter dated 6th July, 2022 seeking permission to withdraw the appeal on the ground that the assessee has already been granted relief, vide an assessment order dated 30.03.2022 passed by the Assessing Officer under Section 263 r.w.s. 143(3) of the Act, on the issue taken by the PCIT under the revisional proceedings. The

assessee, therefore, pleaded that the appeal filed by the assessee may be dismissed as withdrawn. The learned Departmental Representative has no objection to the withdrawal of the appeal filed by the assessee. In view of these facts, we allow the withdrawal of the appeal filed by the assessee; and, accordingly appeal of the assessee is dismissed as withdrawn.

3. In the result, the appeal of the assessee is dismissed as withdrawn.

Order pronounced in the open Court on 7th July, 2022 at Ahmedabad.

Sd/-

(SUCHITRA R. KAMBLE)
JUDICIAL MEMBER

Ahmedabad, Dated 07/07/2022

SR

Sd/-

(P.M. JAGTAP)
VICE-PRESIDENT

आदेश की प्रतिलिपि अग्रेषित/Copy of the Order forwarded to :

1. अपीलार्थी / The Appellant
2. प्रत्यर्थी / The Respondent.
3. संबंधित आयकर आयुक्त / Concerned CIT
4. आयकर आयुक्त (अपील)/ The CIT(A)-
5. विभागीय प्रतिनिधिआयकर अपीलीय अधिकरण ,/DR,ITAT, Ahmedabad,
6. गार्ड फाईल /Guard file.

TRUE COPY

आदेशानुसार/ BY ORDER,

सहायक पंजीकार (Asstt. Registrar)
आयकर अपीलीय अधिकरण
ITAT, Ahmedabad